

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No:192/SO/2020

Dt.26.03.2020

NOTIFICATION

The guidelines on the measures to be taken by Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities for containment of Covid-19 epidemic in the country issued in the Annexure to Ministry of Home affairs Order No.40-3/2020-D dated. 24.03.2020 have been taken into consideration and the Hon'ble Judges of the Full Court of High Court of Andhra Pradesh have been pleased to issue the following instructions in partial modification of the notification dated 24.03.2020:

The Court sittings of High Court of the Andhra Pradesh and all the Subordinate Courts and Tribunals under the Control of the High Court in the State of Andhra Pradesh, A.P. State Legal Services Authority, Mediation and Arbitration Centre and High Court Legal Services Committee already notified shall stand cancelled with immediate effect.

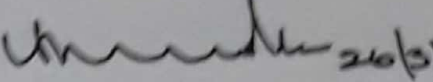
The Judicial and Administrative work in the High Court shall stand suspended up to 14.04.2020. However, imminently urgent cases in the High Court will be heard by the bench/es constituted for the purpose only with the prior approval of the Hon'ble the Chief Justice. Learned Advocates/Party-in-person shall contact the Registrar (Judicial) telephonically or his official email id regjudaphc@nic.in

So far as all the Subordinate Courts and Tribunals under the Control of the High Court in the State of Andhra Pradesh are concerned, Judicial and Administrative work in the Courts also shall stand suspended with immediate effect up to 14.04.2020.


The receiving of F.I.Rs, grant of Judicial remand, bails, accepting of solvencies, dying declarations and etc., performed by Judicial Magistrates of I Class shall be done from their home offices. Any clarifications in this regard may be obtained from the respective Principal District Judges.

The Member Secretary, A.P. State Legal Services Authority shall give necessary instructions to the District Legal Services Authorities in promoting awareness with regard to spreading of COVID - 19 virus in terms of guidelines issued by the Government of India.

All the Judicial Officers and Staff Members shall be deemed to be on duty and work from home and they shall make themselves available as and when required and keep their mobile phone in switch on mode and shall not leave headquarters during the aforesaid period without permission. In case of urgency, they shall report duty as and when directed.


26/3/2020.
REGISTRAR GENERAL

Communicated


26-03-2020
District & Sessions Judge, Visakhapatnam

To

1. All the Judicial Officers in the district, Visakhapatnam
2. The President, all the Bar Associations in district of Visakhapatnam
3. The Secretary, DLSA, Visakhapatnam.
4. The Mandal Legal Service Authorities in the district of Visakhapatnam.
5. The Members, Bar Council, Visakhapatnam
6. The Commissioner of Police, Visakhapatnam
7. The Superintendent of Police, Visakhapatnam (Rural)
8. All the Public Prosecutors & Asst Public Prosecutors, Visakhapatnam
9. The Government Pleader & Additional G.Ps, Visakhapatnam.

D/S No. 1364

26/3/2020